

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):

(a) and (b). Yes, Sir.

(c) This demand has been carefully considered by Government and they have not found it possible to agree to it.

(d) and (e). All employees drawing regular scales of pay are allowed the compensatory allowance.

Awards for U.S. Seminar on Students' Services

628-B. Shri Jyotirmoy Basu:
Shri Umanath:

Will the Minister of Education be pleased to state—

(a) whether the award and grants to ten educationists to attend U.S. seminar on students' services have been made through Government;

(b) the actual role which the recipients for the award are going to play during the two-month seminar; and

(c) whether Government are fully satisfied that the C.I.A. has no hand in the matter?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir. The ten educationists have been selected by the U.S. Educational Foundation in India on the basis of nominations made by the Vice-Chancellors of different universities.

(b) The selected persons will observe students' services programmes at the Earham College (Indiana) and have an intensive programme at Bloomington University, rounded off by a brief evaluation programme in Washington.

(c) Government have no information about C.I.A. having a hand in the matter.

जीव-विज्ञान तथा प्रयोगात्मक जीवविज्ञान संस्थान, कलकत्ता

628-C. श्री एबी राय :

श्री मधु मिश्र :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने जीव विज्ञान तथा प्रयोगात्मक जीवविज्ञान संस्था, कलकत्ता के हिस्साब किताब की जांच करने का कार्य विशेष पुलिस संस्था को सौंपा था ; और

(ख) यदि हा, तो यह जांच करवाने का क्या उद्देश्य था और उसका क्या परिणाम रहा ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Khadi Gramodyog Bhawan, Madras

628-D Shri Indrajit Gupta: Will the Minister of Labour and Rehabilitation be pleased to state.

(a) whether the Khadi Gramodyog Bhawan under the Khadi and Village Industries Board at Madras, has applied for exemption from the provisions of the Payment of Bonus Act as well as the Industrial Disputes Act; and

(b) if so, whether the exemption has been granted by Government?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) An application has been received from the Khadi and Village Industries Commission for exemption from the provisions of the Payment of Bonus Act and not from the provisions of the Industrial Disputes Act.